

ITEM NO.59

COURT NO.15

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 7427/2024

(Arising out of impugned final judgment and order dated 12-12-2023 in MATAPP(FC) No. 135/2016 passed by the High Court Of Delhi At New Delhi)

OMAR ABDULLAH

Petitioner(s)

VERSUS

PAYAL ABDULLAH

Respondent(s)

(FOR ADMISSION, IA No. 77610/2024 - PASSING APPROPRIATE ORDER OR DECREE UNDER ARTICLE 142 OF THE CONSTITUTION)

Date : 30-08-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.
Ms. Malavika Rajkotia, Adv.
Mr. Ramakant Sharma, Adv.
Ms. Aprajita Jamwal, Adv.
Mr. Prateek Avasthi, Adv.
Mr. Ravi Avasthi, Adv.
Ms. Trisha Gupta, Adv.
Ms. Udit Singh, AOR

For Respondent(s) Mr. Shyam Divan, Sr. Adv.
Mr. Prosenjeet Banerjee, Adv.
Ms. Nidhi Mohan Parashar, AOR
Ms. Shreya Singhal, Adv.
Mr. Adith Deshmukh, Adv.
Mr. Deepak Yadav, Adv.
Mr. Sarthak Bhardwaj, Adv.
Mr. Anshika Sharma, Adv.
Ms. Mhasilenuo Keditsu, Adv.
Mr. Amar Bajpayee, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Both the parties have jointly suggested that before hearing of this matter, let the parties work out for a settlement.

Consequently, we direct the parties to appear before the Supreme Court Mediation Centre which shall make efforts to explore all avenues and bring a settlement between the parties.

Let the needful be done as expeditiously as possible but definitely within a period of eight weeks.

List on 04.11.2024 along with mediation report.

(NIRMALA NEGI)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)